

ITEM NO.47

COURT NO.3

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (C) NO(S). 26897/2016
(ARISING OUT OF IMPUGNED FINAL JUDGMENT AND ORDER DATED 31-05-2016
IN WP NO. 4177/2016 PASSED BY THE HIGH COURT OF JUDICATURE AT
ALLAHABAD)

MANISH PRAKASH & ORS.

PETITIONER(S)

VERSUS

WAQF MUSAMMAT SHARIFAN BIBI DULY
REGISTERED WAQF WITH U.P. SUNNI CENTRAL
WAQF BOARD THROUGH ITS MUTAWALLI & ORS.

RESPONDENT(S)

Date : 28-03-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI
HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s)

Mr. S.B. Upadhaya, Sr. Adv.
Mr. Atif Suhrawardi, Adv.
Mr. Syed Mehdi Imam, AOR
Mrs. Shamama Anis, Adv.
Mr. Param Mishra, Adv.
Mr. Krishnan Mishra, Adv.
Mr. Omar Siddqui, Adv.

For Respondent(s)

Mr. Sanjay Hegde, Sr. Adv.
Mr. Nikhil Sharma, Adv.
Mr. Sanjay Kumar Singh, AOR

Mr. H.C. Kharbanda, Adv.
Mr. T.N. Saxena, Adv.
Mr. Vipin Kumar Saxena, Adv.
Mr. Yash Pal Dhingra, AOR

Mr. Tanmaya Agarwal, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

Leave granted.

**Interim order is made absolute till the disposal
of the appeal.**

**[VINOD LAKHINA]
AR-cum-PS**

**[ASHA SONI]
BRANCH OFFICER**